

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 14/(MAH)/2014  
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.03.2017

NAME OF THE PARTIES: M/s. Raj Infrastructural Technologies (I) Pvt. Ltd.  
V/s.  
M/s. Octage Green Power and Sugar Ltd.

SECTION OF THE COMPANIES ACT: 237, 397-398 of the Companies Act  
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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①	MAHESH ATHAYALE	P.C.S. for petitioners	[Signature]
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① Mr. Rashmin Khandekar FOR  
a/w Ms. ARYA BILE Respondent  
No. 1 to 3.

[Signature]

Order

CP No.14/237,397-398/NCLT/MB/MAH/2014

Since the Arbitration Application is pending and the same being part-heard,  
list this Application No.52 of 2015 for completion of the hearing on 21.4.2017.

Sd/-

B.S.V. PRAKASH KUMAR  
Member (Judicial)

Sd/-

V. NALLASENAPATHY  
Member (Technical)